

Cr. Rev. No.29/19
CNR No. DLCT11-001748-2019
Abhishek Banerjee vs State & Anr.

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

16.9.2020

Present: Sh. Dinesh Pirani, proxy counsel for Sh. Ripundam Shahi,
learned counsel for revisionist.
None for the respondent no.1/State.
None for respondent no.2.

The matter is listed for physical hearing today. However, an email has been received from Sh. Ripundam Shahi, learned counsel for the revisionist stating therein that Sh. P. K. Dubey, learned counsel is the arguing counsel in this matter and he has expressed his inability to appear for physical hearing and has requested that the case be fixed for hearing through VC.

Sh. Neeraj, learned counsel for respondent no.2 has telephonically informed that he was expecting that the matter will be taken up through VC and he has also expressed his inability to appear for physical hearing.

Matter be now listed on **15.10.2020**. Sh. Dinesh Pirani, proxy counsel submits that before commencement of lockdown, an Interim Order was passed and requested that Interim Order may be continued.

Heard.

On his submission, Interim Order, shall continue in terms of previous orders.


(AJAY KUMAR KUCHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi: 16.9.2020 (SR)

DL-00036

SC No.10/19
CNR No. DLCT11-000995-2019
State vs Ved Prakash & Ors.

Matter is taken up today for physical hearing in the court in terms of Office Order No.417/RG/DHC dated 27.8.2020 and Circular issued by Ld. District & Sessions Judge cum Special Judge (CBI), Rouse Avenue District Court, New Delhi, regarding Duty Roster of the Judicial Officers and Modalities in respect of physical hearing bearing No.E-10559 10644/Power/Gaz./RADC/2020 dated 28.8.2020 and No.E-10927- 11013/Power/Gaz./RADC/2020 dated 30.8.2020 respectively.

16.9.2020

Present: None for the State.
None for A-1 Ved Prakash.
A-2 Mehfuj is absent.
None for A-3 Md. Asgar.
A-4 Sakir @ Guddu is absent.
A-5 Ikbal @ Allaudin (already expired).
A-6 Gulab, A-7 Md. Manjur Alam, A-8 Siraj, A-9 Chand and A-10 Naeed are absent.
A-11 Bholu @ Salim with learned counsel Sh. Imran Ali, learned Legal Aid Counsel for A-2, A-4 and A-6 to A-11.

On the previous date, accused Bholu @ Salim was wrongly mentioned as A-9 Bholu @ Salim, however, he is A-11. Same stands corrected.

Statement of A-11 Bholu @ Salim recorded. Another A-9 Chand was also called for SA. However, learned counsel has informed that he is unable to visit the court for physical hearing.

Let the matter be now listed on **01.10.2020**. In case it



[2]

happens to be day of physical hearing of the court, then the matter will be taken up at 02.00 pm for recording of statement of A-9 Chand. If it is not the day of physical hearing, matter will be taken up through VC at 10.00 am to fix a date for recording of statement of accused in the month of October.

 16.9.2020

(AJAY KUMAR KUHAR)
Additional Sessions Judge/
Special Judge (PC Act),
CBI-09 (MPs/MLAs Cases),
RADC, New Delhi : 16.9.2020 (SR)